

[Shri Om Mehta]

- (v) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1976, published in Notification No. GSR 329(E) in Gazette of India dated the 11th May, 1976.
- (vi) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1976, published in Notification No. GSR 330(E) in Gazette of India dated the 11th May, 1976.
- (vii) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1976, published in Notification No. GSR 340(E) in Gazette of India dated the 15th May, 1976.
- (viii) The Indian Police Service (Pay) Fifth Amendment Rules, 1976, published in Notification No. GSR 341(E) in Gazette of India dated the 15th May, 1976. [Placed in Library. See No. LT-10918/76].

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the year 1974-75.

(ii) Memorandum (Hindi and English versions) explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases mentioned in the above Report. [Placed in Library. See No. LT-10919/76].

(3) A copy each of the following documents (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—

- (i) Report of the Commission of Inquiry into the allegations against certain former Ministers of Punjab—Volume II.
- (ii) Memorandum of Action taken on the Report. [Placed in Library. See No. LT-10920/76].

NOTIFICATIONS UNDER CUSTOMS ACT AND CENTRAL EXCISE RULES

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) GSR 338(E) published in Gazette of India dated the 14th May, 1976 together with an explanatory memorandum.
- (ii) GSR 680 published in Gazette of India dated the 15th May, 1976. [Placed in Library. See No. LT-10921/76].

(2) A copy of Notification No. GSR 342(E) (Hindi and English versions) published in Gazette of India dated the 17th May, 1976 issued under the Central Excise Rules, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-10922/76].

REPORT ON THE WORKING OF THE COMMISSION OF RAILWAY SAFETY, 1974-75 AND PAPERS UNDER ART CORPORATIONS RULES

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): I beg to lay on the Table—

(1) A copy of the Report (Hindi and English versions) on the working of the Commission of Railway Safety for the year 1974-75. [Placed in Library. See No. LT-10923/76].

(2) A copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954:—

- (i) Summary of Budget Estimates for Revenue and Expenditure of Air India for the year 1976-77.

(ii) Summary of Actuals for the year 1974-75, Budget Estimates and Revised Estimates for the year 1975-76 and Budget Estimates for the year 1976-77 of Air India.

(iii) Summary of Revenue and Expenditure Budget Estimates for the year 1976-77 and Revised Estimates for the year 1975-76 of the Indian Airlines.

(iv) Summary of Actuals for the year 1974-75, Budget Estimates and Revised Estimates for the year, 1975-76 and Budget Estimates for the year 1976-77, of Indian Airlines. [Placed in Library. See No. LT-10924/76].

REVIEW ON AND ANNUAL REPORT OF CENTRAL INLAND WATER TRANSPORT CORPORATION LTD. FOR 1974-75 AND NOTIFICATION UNDER MERCHANT SHIPPING ACT

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.—

(i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1974-75.

(ii) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-10925/76].

(2) A copy of the Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules 1976 (Hindi and English versions) published in Notification No GSR 646 in Gazette of India dated the 8th May, 1976 under sub-section (3) of

section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-10926/76.]

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, ETC. GIVEN BY MINISTERS

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND): I beg to lay on the Table the following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fifth Lok Sabha:—

(i) Statement No. XXV—Third Session, 1971

(ii) Statement No. XXII—Eighth Session, 1973.

(iii) Statement No. XIX—Ninth Session, 1973

(iv) Statement No. XXIII—Tenth Session, 1974

(v) Statement No. XVI—Eleventh Session, 1974

(vi) Statement No. XV—Twelfth Session, 1974

(vii) Statement No. XIX—Thirteenth Session, 1975.

(viii) Statement No. III—Fifteenth Session, 1976

(ix) Statement No. I—Sixteenth Session, 1976

[Placed in Library. See No. LT-10927/76].

AGREEMENT BETWEEN CENTRAL GOVERNMENT AND THE STATE OF RAJASTHAN re. DEVELOPMENT ETC., OF ROAD LINKS OF NATIONAL HIGHWAYS IN RAJASTHAN

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI DALBIR SINGH): I beg to lay on the Table a copy of the Agreement dated the 6th April 1976 (Hindi and English versions) entered into between the Central Government and the Government of the State of Rajasthan in respect of the development and maintenance of road